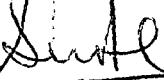


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP No. 1201

Sh. D. C. Jain

Versus Bharat Sanchar Nigam Ltd & Anr.

Date of Order	Orders
12.2.2001	<p>Mr. M.S. Gurjar - Counsel for the applicant.</p> <p>Heard the learned counsel for the applicant on jurisdiction.</p> <p>As per Rule 6 of the CAT(Procedure) Rules, 1987,</p> <p>(1) An application shall ordinarily be filed by an applicant with the Registrar of the Bench within whose jurisdiction-</p> <p>(i) the applicant is posted for the time being, or</p> <p>(ii) the cause of action, wholly or in part, has arisen:</p> <p>Provided that with the leave of the Chairman the application may be filed with the Registrar of the Principal Bench and subject to the orders under Sec.25, such application shall be heard and disposed of by the Bench which has jurisdiction over the matter.</p> <p>The applicant is presently posted at Bhilwara and Bhilwara comes within jurisdiction of Jodhpur Bench of the Central Administrative Tribunal and not within jurisdiction of this Bench. Therefore, the applicant should have filed this O.A before Jodhpur Bench of the Tribunal.</p> <p>We, therefore, order to return the O.A to the applicant for filing before the Court of competent jurisdiction.</p> <p>The O.A stands disposed of accordingly.</p> <p> (Gopal Singh) Member (A)</p> <p> (S.K. Agarwal) Member (J)</p>